RAJYA SABHA

Friday, 4th May 1956

The House met at eleven of the wlock, Mr. Deputy Chairman in the chair.

MEMBERS SWORN

- 1. Shri P. D. Himatsingka (West Bengal)
- 2. Shri Perath Narayanan Nair (Madras).

SHORT NOTICE QUESTION AND ANSWER

FORMATION OF WAGE BOARD FOR WORKING JOURNALISTS

- 2. Shri P. S. RAJAGOPAL NAIDU: Will the Minister for Labour be pleased to state:
- (a) when the formation of the Wage Board concerning the working journalists is to be announced; and
- (b) whether it is under contemplation to afford them interim relief in regard to their wages?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) The Wage Board has already been constituted and its composition announced.

- (b) This is a matter for consideration in consultation with the Wage Board.
- Shri P. S. RAJAGOPAL NAIDU: Sir, May I know whether the Government is going to consult the Board under section 13 of the Act to fix interim wages as promised by the Information and Broadcasting Minister when the Bill came up for consideration?

SHRI ABID ALI: As I have indicated in part (b) of my answer to the question, this is a matter about which we will consult the Wage Board. We have also to consider whether asking the Wage Board to submit interim recommendations will further delay the submission of their final report. The representatives of the workers are also on the Wage Board, and it will be for them to consider whether it is in the interests of the workers to ask for interim recommendations. All these factors will have to be considered and if necessary, certainly we will ask the Wage Board to give their recommendations with regard to interim relief.

Shri P. S. RAJAGOPAL NAIDU: May I know whether facilities will be offered for the employees' representatives on this Wage Board by their employers to attend the Wage Board meetings?

Shri ABID ALI: Of course, the employees' representatives should attend the meetings, and facilities will be given to them to attend the meetings. As I have already indicated, their representatives are there, and in case more representatives are to be consulted or if more of them appear before the Wage Board, they should be welcome.

Shri P. S. RAJAGOPAL NAIDU: May I know whether Government have received any information as to any employer refusing permission to any employees' representative to attend the Board meetings?

SHRI ABID ALI: I do not think such a contingency has already arisen.

SHRI P. S. RAJAGOPAL NAIDU: May I know when the rules under the Working Journalists Act will be published and how long it will take?

Shri ABID ALI: The provisional draft of these rules has already been made ready. These will be sent to the organisations of the parties concerned, and their preliminary

objections will be invited. Thereafter, we will finalise the draft according to their suggestions and then the parties concerned will again be consulted Thereafter, the rules will be finalised and published in the Gazette and also will be placed on the Tables of the two Sabhas of Parliament.

Shri P S RAJAGOPAL NAIDU: May I know whether there is any time limit fixed for the Wage Board to submit its recommendations?

SHRI ABID ALI: We have not fixed limit. It is left to the anv time representatives of the parties on the Board and the Chairman to submit their report when they like, but I hope it will not be very long. It will take some months because a big job has got to be accomplished country is big, the categories are very many, the newspapers are of different kinds and the workers also are different kinds. Therefore, looking to the volume of the work, it might take six months but I will be very glad if they submit the report in six days.

SHRI H. C. DASAPPA: May I know, in constituting this Board, who were the parties that were consulted, if any?

Shri ABID ALI: Both the parties. So far as the employers are concerned, the Indian and Eastern. Newspaper Society and the Indian Language Newspapers Association. With regard to the workers' representatives, we consulted the Indian Federation of Working Journalists.

Shri H. C. DASAPPA: May I know why they have made Bombay the headquarters of this Board?

SHRI ABID ALI: Firstly, because the Chairman, Shri Divatia, resides there, and it will be to his convenence that Bombay should be the headquarters. Also, so far as other facilities are concerned for the speedy disposal of the work of this Board, Bombay was considered a better place.

Shri H. P. SAKSENA: I want to refer the hon. Minister to his reply regarding the rules. Do the Government agree that inordinate delay has been caused in the production of these rules and their finalisation and that the working journalists are suffering seriously on account of this delay?

Shri ABID ALI: Firstly, there is no delay, and secondly there is no disability of any kind, so far as the working journalists are concerned because the rules have not been fianlised.

SHRI MAHESHWAR NAIK: May I know whether the term 'working journalists' would cover only full-time journalists or also part-time journalists and those who are working just on an agency basis?

SHRI ABID ALI: I would refer the hon. Member to the Act.

SHRI H. C. DASAPPA: May I know whether the proof-readers comeunder the purview of this Wage Board and there is any protection afforded: to them?

Shri ABID ALI: The Working Journalists f(Conditions of Service) and Miscellaneous Provisions Act applies mainly to journalists and also proof-readers who are journalists. So far as non-journalist proof-readers are concerned, they are covered by the main Act.

Shri BHUPESH GUPTA: May I know in what manner the Working. Journalists Federation was consulted, what suggestions the Federation gave and also, if any suggestion had been made by the Federation, to what extent they had been accepted by the Government?

SHRI ABID ALI: In regard to what?

SHRI BHUPESH GUPTA: Suggestion about the formation and the functions of the Wage Board.

SHRI ABID ALI: Does the hon. Member have in view their suggestions with regard to the personnel of the Board?

SHRI BHUPESH GUPTA: Everything.

Sint ABID ALI: I want to know definitely. Their suggestion with regard to the nomination of the representatives of the workers on this Board has been accepted.

Shri Bhupesh Gupta: I did not ask as to whether their suggestion with regard to the nomination of their representatives has been accepted. I asked as to what suggestions they made with regard to the entire personnel of the Wage Board, and to what extent those suggestions had been accepted by the Government?

Shelf ABID ALI: That particular letter is not before me. I don't think there is any controversy or complaint on that account. If the hon. Member has any particular point of view, let him mention it and I will give a reply No fishing is possible.

श्री बनारसे दास चतुर्वेदो जर्न-लिट्स दिल जद लागू किया गया था तब प्रूफ र्रड संटस के अन्तर्गत माने गये थे श्रीर बाद मे भी यह बात स्वी.कार की गई थी। डा० केसकर ने भी मद्रास मे कहा था कि श्रूफ रीड संको इसमे शामिल करते हैं। तब फिर आज यह नया इटरप्रटेशन क्यों दिया जा रहा है श्रीर व्यों नही प्रूफ रीडरों को जर्निलस्ट्स बिल के अन्तर्गत माना जा रहा है?

श्री आबिद अली: कोई नया इंटर-प्रटेशन नहीं दिया जा रहा है। जैसा कि में ऋजं कर चुका हूं, जो जर्निल्स्टस है, वे उसमें शामिल हैं। जो जर्निल्स्ट्स नहीं हैं, वे उसमें शामिल नहीं हैं। मेरे ऋजं करने का मतलब यह है कि जो प्रक रीडर्स जा सकते हैं वे जसमें शामिल नहीं किये जा सकते हैं वेकिन इंडस्ट्रियल डिस्प्यूट्स ऐवट के ऋतांत जो कायदे हैं वे उन पर लागू होते हैं। मैं यहां पर कोई नई बात नहीं कह रहा हूं और न कोई फर्क किया जा रहा है। सिर्फ इतना फर्क किया जा रहा है कि जो जर्नलिस्ट्स प्रूफ रीडर्स है वे इसमें शामिल किये जो रहे हैं।

श्री ह० प्र० सक्से । अभी मिनिस्टर साहब ने वह जो तरीका दताया कि किस प्वाइन्ट पर पहुंच कर रूस फड़नेलाइज होंगे, उसी में इस्ती देर लगी कि वह काफी इस बात की शहादन देता है कि इसमें और देर लगेगी, और फिर वह फरमाने हैं कि न कोई देर लगी और न किसी को हर्ज हो रहा है, तो यह बया शहादत है इस बात की कि मेरे और उनके नुक्ते नज़र मे इतना अरितलाफ है कि एक जर्मन पर है और दूसरा आसमान पर है?

श्री श्राधिद श्रली श्रगर दच्चे के पैदा होने मे नौ महीने लगने हैं तो नौ महीने लगने हैं तो नौ महीने लगेगे ही। श्रगर बच्चा जर्दा पैदा हो जायेगा तो कच्चा होगा। मेरी श्रर्ज यह श्री कि देर नहीं होती है। जो सम्बन्धित पार्टीज हैं उनका मध्दिया लेना ज़रूरी हैं क्यों कि उनसे हम वा कर चुके हैं। श्रगर बगैर उनके मध्दिया के हम कायदे बना दें तो बह बहुत नामुनासिश होगा। इस लिए जितना यका चाहिये. उतना वका इसमें लगेगा। लेकिन जैसा मैं श्रर्ज कर चुका हैं कि इस देर की वजह से ज़र्नेलिस्ट्स को विसी किस्म का नुकसान नहीं है।

डा० आर० बी० गौड़ जनाबवाला, नायब वजीर साहब ने यह फरमार्या कि जर्नलिस्ट्स प्रूफ रीडमं इस बिल के जिमन में आते हैं। लेकिन वया यह नायब वजीर साहब बनलाने की जहमत फरमायेंगे कि वह विका जर्नलिस्ट्स ममलन मृतरज्जमीन जो वैसे प्रूफ रीडर की तारीफ में नहीं आते हैं लेकिन उनसे प्रूफ रीडिंग का जायदा काम लिया जाता है, तो यहां जब आप उनकी तनस्वाह मुग्नय्यन कर र है, ऐसी सूरत में वया इस किस्म का काम जहन में रखा जायगा?

259 Enquiry into Monopolistic hold.

Mr. DEPUTY CHAIRMAN: In sking the question you cannot make speech.

डा॰ ग्रार॰ बी॰ गौड़ः मुझे समझाना पडेगा.....

MR. DEPUTY CHAIRMAN: 'Working Journalist' has been defined by its Act. So anybody who comes under the definition will get the benefit. You annot go on arguing in the question our. It is not a matter for argument.

श्री ग्राबिद अली: जो वर्कर्स की तरफ से प्रतिनिधि भेजे गये है वे काफी काबिल है श्रीर श्रपनी जिम्मेदारी को समझ पकते हैं। इसमें कोई शक नही है श्रीर मैम्बर साहब को होना चाहिये कि वे वर्कर्म के केस को श्रच्छी तरह रखेंगे श्रीर कोई हंसाकी की गुजायश नहीं है।

EPORT OF THE COMMITTEE ON PETITIONS.

SHRI JASPAT ROY KAPOOR Jttar Pradesh): Sir, I beg to present to Seventh Report of the Committee 1 Petitions in respect of the 61 stations relating to the States enganisation Bill 1956 committed to

The Committee has directed that e copies of these two groups of stitions be circulated as papers to be Bill and the same be sent to the first Select Committee also. I prent it.

ESOLUTION REGARDING ENQUI-RY INTO MONOPOLISTIC HOLD OF FOREIGN ADVERTISING AGENCIES.

Mr. DEPUTY CHAIRMAN: Shriati Violet Alva for Mr. Kishen land.

SHRIMATI VIOLET ALVA (Bom-y): Sir, I beg to move the follow-g Resolution:

"This House is of opinion that Government should take steps to enquire into the monopolistic hold of foreign owned and foreign controlled advertising agencies in India and to ensure that the advertising of Government sponsored companies, statutory corporations, railways and firms which enjoy financial assistance or protection from Government, is done through Indian advertising agencies only."

Sir, it was in the month of December last year when we were discussing in this House the Press and Registration Bill that some of us commented on the nature of advertising done by agencies in India for the newspapers. At that time, replying to my comments; the Minister had said:

"I wish the question of advertisement is raised some other time and I am prepared to consider it sympathetically."

He had veritably paid me a compliment further down when he remarked: "Mrs. Alva has made great points regarding advertising with which I quite sympathise."

Sir, that long deferred promise, I hope, will be fulfilled today on the floor of this House. There is so much to say on advertising and little is heard because it is not considered either an industry or a type of business activity which draws quickly and sharply the attention of the people in the public. However, I shall try to go into as many details as I can in thirty minutes though it has taken more than six months to gather data. Data is not available as we would like to place it before the House and even the meagre data that I shall give may or may not be exact or exactly the figures may not be accurate. However, let me begin by thanking the Government and especially the Information and Broadcasting Ministry which is alive to the issue of advertising agencies, foreign and Indian, that exist in the country today. If all the Ministries could cooperate with the Information and